

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 601 of 2020

Md. Salauddin **Petitioner**

Versus

1. The State of Jharkhand
2. Sabnam Praween **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner	: Mr. N.K. Chatterjee, Advocate
For the State	: Mr. S.K. Srivastava, A.P.P.
For the O.P. No. 2.	: None

04/07.07.2020 Heard Mr. N.K. Chatterjee, learned counsel for the petitioner and Mr. S.K. Srivastava, learned A.P.P. for the State. None appears on behalf of the opposite party no. 2 in spite of valid service of notice.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Ormanjhi P.S. Case No. 78 of 2019.

The marriage of the informant was solemnized with the petitioner on 24.05.2001. It has been alleged that there was a regular demand of dowry and torture. A complaint case was filed in the year 2009 which however was compromised. It has also been alleged that in November, 2015 she was assaulted and ousted from her matrimonial house. The allegation post the judgment of acquittal are general barring an allegation of the petitioner attempting to solemnize a second marriage.

In such circumstances, therefore, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the interim order dated 06.02.2020 is hereby confirmed.

This application stands allowed.

(R. Mukhopadhyay, J.)